

pole is there, there is no wire in the pole. Since the state is under the President's Rule. I would like the Government to intervene in the matter and the hon. Minister should make a statement in this regard.

SHRI MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : Mr. Deputy Speaker, Sir, the issue raised by the hon. Members is really very important. I accompanied the hon. Prime Minister when he visited Lucknow. From there, we visited Samara village. I am very much pleased that the hon. Prime Minister talked each and every person of the village in Hindi while he knows Hindi very little. He enquired them as to how much ration, Kerosene they got, why the hut was there and why a pucca house was there or anything like that? When we found that there were shortcomings in that Ambedkar village, there must be shortcomings in other such villages. He held meeting with the officers on the same day and instructed them to provide funds earmarked for the Ambedkar villages without any deduction from the other funds because people belonging to Scheduled castes and Scheduled tribes are there in every village. The funds allocated for the Ambedkar villages should be provided to them. There should be development in the name of Ambedkar villages but not by deducting other funds. All the schemes chalked out for the Ambedkar villages should be strictly implemented. He gave them all these instructions. In regard to the issues raised by the hon. Members, I would again like to say that I, through you, will bring it to the notice of the Government and request all the Hon'ble Members to write me directly about any such complaint. Being President Rule in the state, we will monitor it from the Centre.

SHRI GANGA CHARAN RAJPUT (Hamirpur) : Mr. Deputy Speaker Sir, my issue is also related to it. The funds allocated for the development of Bundelkhand, have been utilised for the Ambedkar villages. I would like to tell Shri Ram Vilas Paswan that the funds allocated for the development of Bundelkhand have been spent on Ambedkar villages and since the entire amount was spent on these villages, it could not be spent on the development works of Bundelkhand. The amount expected for the Ambedkar villages, has not been provided. Therefore injustice is being done to Bundelkhand.

I request you to take this matter seriously and punish the guilty officers for misappropriating the funds worth crores of rupees allocated for the development of Bundelkhand and diverting the same for Ambedkar villages. I would also request you to conduct an enquiry as to where did the funds allocated for Ambedkar villages go?

SHRI K.D. SULTANPURI (Shimla) : Mr. Deputy Speaker, Sir, due to heavy rains in Himachal Pradesh last year, there was flood in all the rivers. We have many apple gardens in the state. The poor belonging to Scheduled Castes who have some 5 Bighas of land,

that too on lease have many trees. It is very difficult to bring the production to the market. When anyhow they reach market with their produce, they are plundered in Azadpur Vegetable market. It should be checked.

I, through you, would like to urge upon the Government to deal with this matter strictly because the fruit producers are being plundered. I would like to state that the additional grant should be provided to Himachal Pradesh for the repairs of the damaged roads.

Last year, fire was opened on the farmers of my Constituency, resulting in death of three youths. I will not blame any party. I would like the Government of India to extend assistance for the people of Himachal Pradesh because except fruits nothing is produced in this state. The people of Himachal Pradesh always try to resort to horticulture as far as possible so that soil erosion can be checked. Please direct the Department of Forest to provide maximum assistance to the department of fruit. People belonging to scheduled Castes and Scheduled Tribes can be benefitted by it. The development work of Himachal Pradesh which has already been started, should be completed... (Interruptions)

SHRI NAND KUMAR SAI (Raigarh) : I want to raise a point with heavy heart. The hon. Minister of Railways has announced to open 6 zonal offices. Railway division Vilaspur should get the top priority because this division tops the list in revenue collection. We had great expectations that Vilaspur would be made zonal office. People have reacted sharply... (Interruptions)

MR. DEPUTY SPEAKER : The Rail Budget is still to be discussed.

SHRI NAND KUMAR SAI : I am concluding. All the educational institutions are closed and today the entire Vilaspur is closed. People are being taken into custody and curfew can be imposed any time. I want to request that opening of zonal office at Vilaspur is necessary. It is our birth right and we must take it. I want to tell the hon. Minister that Adivasis have always been victimised, at least you do not victimise them... (Interruptions)

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands) : It is true it is an old demand you consider it and do something... (Interruptions)

[English]

SHRI SUDHIR GIRI (Contai) : Mr. Deputy-Speaker, Sir, I whole-heartedly thank you for giving me the chance to express myself. For the last three days-today is the fourth day - I have been giving notices to express my views. This is the time when you are calling my name.

In my constituency, the salt workers are being deprived of the minimum wages. Salt is a Central subject. I have got information from other parts of the country also that the salt workers are being deprived of the minimum wages. They have no leave, gratuity and other such facilities. I think the Central Government

should fix the minimum wages for them. The Government is going to fix the minimum wages for contractual workers and agricultural labourers. I urge upon the Government to fix a minimum wage for the salt workers all over the country.

[Translation]

SHRI ASHOK PRADHANI (Khurja) : Mr. Deputy Speaker, Sir, industrial city of NOIDA falls under my Parliamentary constituency. In NOIDA, farmers land is being acquired at the rate of Rs. 29 per sq. yard while NOIDA Development Authority is charging for the same land at the rate of Rs. 1200 per sq. metre. It is causing great loss to farmers and they are rendered landless. The wards of farmers are also not being provided jobs.

I, through you, would like to request the hon. Minister to impart justice to the farmers since as per the rules of the Authority, the land acquired by it should be on no profit no loss basis, but it is acquiring land at the rate of Rs. 29 and selling at the rate of Rs. 1200 per sq. metre to industrialists. I request you to instruct the hon. Minister to pay reasonable price to the farmers for their land. One ward of every farmer whose land has been acquired by the Authority should be provided job and they should be given reasonable compensation.

[Translation]

SHRI SYED MASUDAL HOSSAIN (Murshidabad) : Mr. Deputy Speaker, Sir, through you, I would like to draw the attention of the hon'ble Minister towards some facts. At present the hon'ble Home Minister is not here. I would also like to request the Hon'ble Members of BJP to listen attentively.

In my constituency, there is an assembly segment named Karimpur. Some part of this constituency touches territory of Bangladesh. A river flows through that area. When this area was in Pakistan some persons who are Hindus had come to this side by crossing the river... (Interruptions) This area was in Pakistan at that time. They migrated from Charmeghna presuming that it was India and some persons had gone that side i.e. to Jamalpur presuming that it was Pakistan. But the reality is that Charmeghna falls in Bangladesh and Jamalpur falls in India. Persons who had left India remained in India and those who came to India after leaving Pakistan remained in Pakistan itself, which is Bangladesh at present.

Work pertaining to fencing and road construction in the border areas is being done in such a way that it appears that Jamalur and Charmeghna are going to be parts of Bangladesh. The Bangladeshis are our own people, they are Indians and they vote for us but they get their names registered in other villages. We are not able to help them through Panchayats.

They cannot dispose of their land because they cannot get their sale deeds registered in India. For this

purpose they will have to go to Bangladesh. If they remain this side, they will be Indian. That area falls in Bangladesh. I have raised this issue in this House time and again. I am telling this to my friends belonging to BJP also. They should ponder over this issue seriously. There is one solution to this problem that Jamalpur may be transferred to Bangladesh and Charmeghna ... (Interruptions) This is not within the jurisdiction of the Government of West Bengal. Please sit down.

You will not understand it, please sit down. There may be only one solution to this problem that Jamalpur village be transferred to Bangladesh and Charmeghna may be occupied by us. The Government of India should hold negotiations with the Government of Bangladesh in this regard.

Due to fencing and the border road made there, both the villages have gone to Bangladesh. If Indian territory goes into hands of other country, then nothing can be more painful than this. The previous Government also did not consider this problem seriously despite my raising this issue time and again. These people remained with us during hard days also.

I am very grateful to you that you have given me an opportunity to speak. Shri Ram Vilas ji and other Ministers are sitting here. I would like to request them to take this issue seriously and whenever they feel it convenient, they should visit that area and know the difficulties of the people living there.

SHRI VIJAY GOEL (Sadar-Delhi) : Mr. Deputy Speaker, Sir, I am grateful to you that you have given me an opportunity to speak. I would like to draw the attention of the august House towards the menace of lottery due to which lakhs of persons have been rendered homeless in the country and a number of persons have committed suicide. People are ruined due to lotteries. Our Central Government claims that it is sympathetic to the poor. I would like to submit to the Government that thousands of crores of rupees spent on lotteries come from the pocket of the poor. But the Government claims that lotteries are being floated in the public interest. Hospitals and schools will be opened with the money collected through lotteries. My submission is that the Central Government should evolve a policy to check the menace of lottery in the country. Majority of the people will agree that lottery is an evil. When BSP Government was ruling in Uttar Pradesh, it had imposed ban on lotteries in the State. The Communist Government in West Bengal has also imposed a ban on lotteries in the State. BJP Government in Delhi had also imposed a ban on lotteries. When our party was in power in Madhya Pradesh, ban was imposed on lotteries. But the Central Government has not evolved any such policy with a view to impose a complete ban on lotteries. I would like to demand that a Bill may be brought in this regard.

You cannot imagine as to how many families were ruined when one digit lotteries were started. Therefore,